

महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ३, अंक ४]

रविवार, जानेवारी ८, २०१७/पौष १८, शके १९३८

पुष्ठे ४, किंमत : रुपये २७.००

असाधारण क्रमांक ५ प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडुन आलेली विधेयके (इंग्रजी अनुवाद).

In Pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Mumbai Municipal Corporation and the Maharashtra Municipal Corporations (Amendment) Ordinance, 2017 (Mah. Ord. III of 2017), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

PRAKASH H. MALI, Principal Secretary to Government, Law and Judiciary Department.

[Translation in English of the Mumbai Municipal Corporation and the Maharashtra Municipal Corporations (Amendment) Ordinance, 2017 (Mah. Ord. III of 2017), published under the authority of the Governor.]

URBAN DEVELOPMENT DEPARTMENT

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk, Mumbai 400 032, dated the 8th January 2017.

MAHARASHTRA ORDINANCE No. III OF 2017.

AN ORDINANCE

further to amend the Mumbai Municipal Corporation Act and the Maharashtra Municipal Corporations Act.

WHEREAS both Houses of the State Legislature are not in session;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Mumbai Municipal Corporation Act and the III of Maharashtra Municipal Corporations Act, for the purposes hereinafter 1888. appearing;

LIX of 1949.

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely:—

CHAPTER I **PRELIMINARY**

Short title

- (1) This Ordinance may be called the Mumbai Municipal Corporation and the Maharashtra Municipal Corporations (Amendment) Ordinance, 2017.
- commencement.
- (2) It shall come into force at once.

CHAPTER II AMENDMENT TO THE MUMBAI MUNICIPAL CORPORATION ACT

Amendment

2. In section 152A of the Mumbai Municipal Corporation Act, in sub- III of of section section (1), for the words "shall be liable to pay every year a penalty, which 1888. 152A of III of shall be equal to twice the property tax leviable on such building", the 1888. following shall be substituted, namely:

> " shall be liable to pay a penalty, at such rate as may be decided by the corporation, on such building".

CHAPTER III

AMENDMENT TO THE MAHARASHTRA MUNICIPAL CORPORATIONS ACT

Amendment

3. In section 267A of the Maharashtra Municipal Corporations Act, in LIX of of section sub-section (1), for the words "shall be liable to pay every year a penalty, 1949. 267A of LIX which shall be equal to twice the property tax leviable on such building", the of 1949. following shall be substituted, namely:—

> "shall be liable to pay a penalty, at such rate as may be decided by the corporation, on such building".

CHAPTER IV **MISCELLANEOUS**

Power to

- (1) If any difficulty arises in giving effect to the provisions of the remove Mumbai Municipal Corporation Act or, as the case may be, the Maharashtra III of difficulty. Municipal Corporations Act, as amended by this Ordinance, the State 1888. Government may, as occasion arises, by an order published in the Official LIX of Gazette, give such directions not inconsistent with the provisions of the 1949. relevant Act, as amended by this Ordinance, as may appear to it to be necessary or expedient for the purpose of removing the difficulty.
 - (2) Every order issued under sub-section (1) shall be laid, as soon as may be, after it is issued, before each House of the State Legislature.

STATEMENT

Section 152A of the Mumbai Municipal Corporation Act (III of 1888) and section 267A of the Maharashtra Municipal Corporations Act (LIX of 1949) provide for levy of penalty on unlawful building.

By sub-section (1) of the said sections, it is provided that whoever unlawfully constructs or reconstructs any building or part of a building on his land without prior permission under those Acts or any other law for the time being in force or in contravention on the provisions attached to the permission or, on a site without approval of the law relating to Regional and Town Planning or, on his land in breach of any provision of Act or the rules or bye-laws made thereunder or in breach of any direction or requisition given under those Acts or on any land belonging to or leased by the Corporation, or the Central or State Government or a statutory organisation or company set by such Government, in breach of the provisions of the Act or any law for the time being in force, shall be liable to pay every year, a penalty which shall be equal to twice the property tax leviable on such building, so long as such building remains unauthorised. The said sections further provide that such levy shall be without prejudice to any proceedings which may be taken against such person for such unlawful construction. It is also provided that the levy and collection of the tax and penalty shall not be construed as regularization of such unlawful construction or reconstruction for any period whatsoever of its unlawful existence.

Sub-section (2) of the said sections provide that the penalty provided under sub-section (1) shall be determined and collected as if the amount due were arrears of property tax.

- 2. It has been observed that, some unscrupulous elements after constructing the building unlawfully sell the flats and units thereof to the buyers who purchase the flats under genuine belief that such construction is duly authorised under the law. Since the amount of penalty is recovered as if it were the arrears of property tax, such buyers are required to pay the penalty, not for his fault.
- 3. It is therefore, proposed to provide that, instead of levy of penalty at twice the amount of property tax, the amount of penalty shall be decided by the respective corporation, within whose jurisdiction such building is situated. This levy of penalty shall not however preclude the corporation from undertaking any proceedings against the person in respect of such unlawful construction.
- 4. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Mumbai

Municipal Corporation Act (III of 1888) and the Maharashtra Municipal Corporations Act (LIX of 1949), for the purposes aforesaid, this Ordinance is promulgated.

Mumbai, Dated the 8th January 2017. CH. VIDYASAGAR RAO, Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

MANISHA PATANKAR - MHAISKAR, Principal Secretary to Government.